

7. पाकिस्तान
8. कम्बोडिया
9. लाओस
10. संयुक्त राज्य अमेरिका
11. वियतनाम
12. बर्मा
13. नेपाल
14. इण्डोनेशिया
15. जापान
16. फिलीपीन
17. थाइलैंड
18. सिंगापुर
19. भटान
20. कोरिया गणतंत्र
21. अफगानिस्तान
22. मालदीव गणतंत्र
23. ईरान
24. मलयेशिया

(ख) भारत को आयोजना के विरुद्ध सदस्य देशों से, विशेषज्ञों की सेवाओं प्रशिक्षण सुविधाओं और उपकरणों के रूप में तकनीकी और आर्थिक सहायता मिल रही है।

Tariff Commission's Recommendations Regarding Alcohol Price Structure

5188. SHRI DHANDAPANI :
 SHRI N. R. LASKAR :
 SHRI MAYAVAN :
 SHRI SAMINATHAN :
 SHRI CHENAGALRAYA NAIDU :
 SHRI N. SHIVAPPA :
 SHRI G. Y. KRISHNAN :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether Government have considered the report of the Tariff Commission on the price structure of alcohol;

(b) if so, when the final decision is likely to be taken;

(c) whether the All India Distillers' Association had appealed for price relief on alcohol as well as permission for

export of further quantities of alcohol; and

(d) if, so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :
 (a) The Report of the Tariff Commission on the price structure of alcohol is under consideration of the Government.

(b) On the question of prices a decision will be taken in the immediate future. On questions which require consultation with State Governments and others it may take longer.

(c) Yes.

(d) The All India Distillers' Association appeal for price relief will be covered by the Government's decision on the Tariff Commission's Report. As regards the export of alcohol, permission has already been accorded for export of two million gallons of alcohol taking into account supply and demand position at the moment. This position will be constantly reviewed.

Complaint against Fertilizer Company Promoted by a Retired I.A.S. Officer

5189. SHRI BHAJAHARI MAHATO :
 SHRI S. C. SAMANTA :
 DR. P. MANDAL :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether Government have received any complaint/memorandum from any person or organisation about a new Fertilizer Company promoted by a retired I.A.S. Officer of the Gujarat Cadre who was last serving the Gujarat State Fertilizer Corporation;

(b) whether copies of such memoranda will be placed on the Table;

(c) whether his Ministry is asking the C.B.I. to investigate into the conduct and assets of this former I.A.S. Officer; and

(d) whether Government recognises the Fertilizer Association as a body of indigenous and international fertilizer lobby ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b). A copy of an unsigned complaint received against the Southern Petrochemical Industries Corporation is placed on the Table of the House. [Placed in library See. No. LT—31050/70]

(c) No.

(d) The Fertilizer Association of India is an association of manufacturers of fertilizers.

Expansion of Public Sector Industries Producing mineral oils

5190. SHRI MAHARAJ Singh BHARATI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) the scheme Government propose to formulate to expand public sector industries producing mineral oils keeping in view the heavy profit being accrued to the public sector from the sale of various products of mineral oils;

(b) whether it is a fact that sufficient quantity of petrol and diesel oil produced in public sector is still supplied to the foreign companies for sale in the various parts of the country; and

(c) if so, the reasons for sustaining loss by Government on this account?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) To meet the increasing demand of petroleum products, Government is considering an increase in the refining capacity by establishing new refineries and expanding the existing refineries in public Sector.

(b) The diesel oil produced in the public sector refineries is marketed by the Indian Oil Corporation itself. But some quantities of motor gasoline (petrol) is sold to the foreign oil companies for retail through their outlets, as I.O.G. needs time to expand its retail outlets network.

(c) The motor gasoline production of the inland refineries, processing wholly indigenous crude, including the 3 refineries of the Indian Oil Corporation at Gauhati, Barauni and Baroda, is given priority

in distribution. With the exception of small quantities produced by the Digboi Refinery, the motor gasoline production of Indian Oil Corporation's refineries currently meets the entire requirements of the Kandla, Okha, Bombay, Koyali, Calcutta, Assam and Barauni supply areas. As a result the Bombay refineries have to market I.O.G.'s gasoline and export their production of mogas/naphtha.

Alternative Accommodation to Industrial Workers

5191. SHRI BENI SHANKER SHARMA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government have suggested that the States should provide alternative accommodation under the low income group housing schemes to industrial workers in occupation of houses under the integrated subsidised housing scheme when their wages exceed the limit of Rs. 350 per month;

(b) which of the States have considered the suggestion so far;

(c) the reaction of such State Governments thereto; and

(d) the steps taken to expedite the consideration of the suggestion by other States?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The Conference of Ministers of Housing, Urban Development and Town Planning held at Bangalore in June, 1969 recommended that the State Governments should endeavour to provide alternative accommodation under the Low Income Group Housing Scheme to the allottee workers as soon as their wages exceed the limit of Rs. 350/- per month. This was accepted by the Government of India and communicated to all the State Governments for implementation.

(b) to (d). The State Governments who are actually responsible for the implementation of the Scheme, would no doubt be taking appropriate action to implement the recommendation. No State Government has so far expressed any disinclination to implement it.